

such pollution was plying of vehicles. The allegation made by present applicant that pollution is caused because of trucks not taking any preventive steps is admitted by Opp. Party in the above-mentioned paragraph.

3. That the Opp. Party have stated that they have taken preventive steps to reduce pollution but in practical sense these preventive steps have not yielded any result on ground.
4. That in the meeting of National Clean Air Programme (NCAP) have suggested several remedial measures to control pollution in the above-mentioned cities. These seriously shows the gravity of pollution that is happening in the above-mentioned city.

Secondly Rs 3.05 crore has been sanctioned under the above-mentioned programme to Talcher Municipality.

There is no mention as to how the money has been utilised and where the money is to be used. True copy of details under PRANA portal has been annexed here **as Annexure**

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5. That only after notices were issued meeting under NCAP was held. The meeting was supposed to happen at regular interval of times. There is no mention as to what steps were taken on ground in pursuance to previous meetings of NCAP. There is also complete silence over previous meetings of NCAP as well as achievements that were achieved in pursuance to earlier meetings of NCAP.

PARAWISE REPLY

6. That in response to averments made in Paragraph 1-3 of the Counter affidavit the applicant has nothing to comment as it is mostly relating to reason why the present application was filed as well it discusses the order of Hon'ble Tribunal.
7. That in response to averments made in Paragraph 4 and 5 it is worthwhile to mention here that it has been admitted in the Committee report at Annexure B/3 that places namely Balahar, Lingaraj, Nandira, Thermal area, Tentuloi village, Badadanda Sahi, Baghmara and Diajharan are affected by



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fugitive dust and the reason behind it is uncontrolled truck transportation.

The Opp. Party has failed to answer that if the trucks are taking preventive measures like wheel washing system etc to minimize fugitive coal dust emission then how come the committee report found the above-mentioned places are adversely affected because of coal dust pollution and the reason behind such pollution is uncontrolled truck transportation.

8. That in response to averments made in Paragraph 6 it is worthwhile to mention here that the Opp. Parties have admitted that places like Balahar, Lingaraj, Nandira, Thermal area, Tentuloi village, Badadanda Sahi, Baghmara and Diajharan are affected by fugitive dust and the reason behind it is uncontrolled truck transportation. The preventive steps they have taken has not yielded any result on the ground. The pollution in the aforementioned areas has significantly impacted the lives of the residents living there.

9. That in response to averments made in Paragraph 7 and 8 it is worthwhile to mentioned the meeting under National Clean Air Programme is silent on many issue like what all physical steps will be taken to reduce pollution and what is the timeline by when the task will be over, secondly there is no mention on how the fund of Rs 3.05 crore will be spent under above programme even it is silent on when the next meeting under National Clean Air Programme will be held. That the present setup and measures to reduce pollution has already failed and if immediate changes are not made the situation of pollution in the above-mentioned areas will be the same as always.

10. That all the other averments made in the rejoinder affidavit which are not specifically denied are herein are deemed to be denied and the deponent reserves right to file further affidavit as and when required

11. That the facts stated above are true to my best of knowledge and belief

Kolkata



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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION No .46 of 2024

Sridhar SamalApplicant

Versus

Union of India and othersRespondents

VERIFICATION

I Sridhar Samal aged 45 years S/o Krushna Samal At-
Kanasunda P.O- Talcher Dist- Angul- 759117 do hereby
verify and state that the contents of the original application and
the facts stated are true to best of my belief. And no material
facts which are available to me are being suppressed by me in any
manner whatsoever.

Identified by


Advocate



Verificant


DEBENDRA PRASAD RAY
NOTARY, CUTTACK, ODISHA
REGN.No.ON-107/2009

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION No. 46 of 2024

Sridhar SamalApplicant

Versus

Union of India and othersRespondents



AFFIDAVIT

I Sridhar Samal aged 45 years S/o Krushna Samal At-
Kanasmunda P.O- Talcher Dist- Angul- 759117 herby
solemnly affirm and state as follows that,

1. That I am the applicant in this case
2. That the facts stated are true to the best of my knowledge and no materials facts which are available to me are being suppressed by me in any manner whatsoever.

Identified By

Ashish
Advocate

Sridhar Samal
Deponent



Certified that the above named Deponent(s)
being identified by.....*A. Ashish*.....
Advocate solemnly affirms and states before
me that the contents of this affidavit are all
true to the best of their/his/her knowledge.

8/5/2024
**DEBENDRA PRASAD RAY
NOTARY, CUTTACK**

8

Annexure 6

Developed app

[Public Grievance Redressal System \(PGRS\) Link](#)

Graded Response Action Plan

Developed

[Download GRAP](#)

Source Apportionment / Emission Inventory Studies

Work Under Process

[Download Source Apportionment Study](#)

City Air Action Plan

Approved

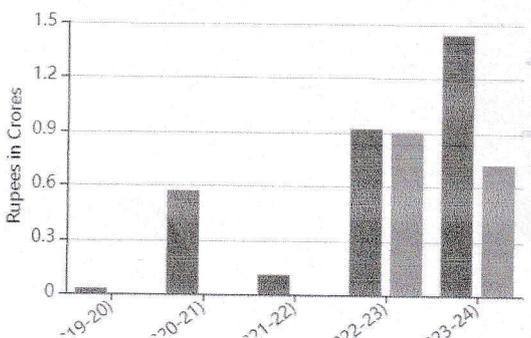
[Download Action Plan](#)

T.C attested
[Signature]

Funds

Funds Released

₹3.07 Crores



Annual data of PM₁₀ since 2018

Result

